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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 1364/87

Date of decision: 19-1-93.

T.C. Chandna

...Applicant

Versus

Union of India & Another

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K.RASGOTRA, MEMBER(A).

For the applicant

...Shri B.S.Charya, Counsel

For the respondents

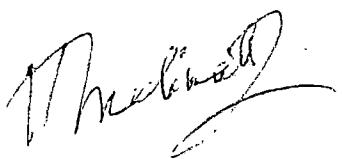
...Shri P.P.Khurana, Counsel

JUDGMENT (ORAL)

(BY HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN) :

In view of the request made by Shri Charya, learned counsel for the petitioner, this petition is dismissed as withdrawn. No costs.


(I.K.RASGOTRA)
MEMBER (A)


(V.S.MALIMATH)
CHAIRMAN

'PKK'
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